

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE. *T.A. 863/81* OF *W.P. NO. 5658/81*

NAME OF THE PARTIES *Surya Pal*.....Applicant

Versus

U.O.F. 2028.....Respondent

Part A.

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10		
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18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Rechecked Dated 12-10-11.

Counter Signed.....

Surya Pal

Section Officer/In charge

M
Signature of the
Dealing Assistant

:: TA 867/07(1)

(A)
P

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
20-11-90	<p>No Sitting - Adj. to 21-2-90</p> <p>This case has been received on transfer. Notice were issued to the Counsel by the office at Allahabad. None & present for the parties. Let notice be issued again to the parties as directed by Honible Mr. D. K. Agarwal, J.K.</p> <p>20/11</p> <p>J P Sehgal J.M.</p>	<p>Case received/issued S 23/11/90</p> <p>Notices were issued on 23/11/90 Case is admitted C.R.A has not filed.</p>
21-2-90	<p>Case taken up. None for the applicant. The notice sent to the applicant at his given address returned with the endorsement that she has retired. No address of the applicant available.</p> <p>Shri Arul Srinivas appeared for the respondent.</p> <p>The applicant is dismissed for non prosecution in default of the applicant, for want of</p> <p>21/2/90.</p>	<p>Notice of application has been return back with postal remarks "forwards to opt" S.P order 20/11</p>

Dinesh/

Annexure - A

CAT- 82

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

INDEX - SHEET

TA 867-027

CAUSE TITLE _____ OF 190

Name of the Parties: Surya Pal Versus UOK

Part A, B and C

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3807 by post
O/C
R
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CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO. 867 of 1987 (T)
(W.P. NO. 5658/81)

Suraj Pal Applicant.

Versus

Union of India & Another Respondents.

21.2.1990

Hon'ble Mr. J.P. Sharma, J.M.

Case taken up. None for the applicant. The notice sent to the applicant at his given address returned with the endorsement that she has retired. No address of the applicant is available.

Sri Anil Srivastava appeared for the respondents.

The application is dismissed for nonprosecutear is default of the applicant.

Sd/-
J.M.

bed
Anil Srivastava
27/2/90

// True Copy //

rrm/

Checked
26/2

Ram
26/2/90
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench,
Lucknow

CIVIL

SIDE

CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case.....

Name of parties..... Suraj Lal 18. Union

Date of institution..... 23-11-81

8/Jan/82

Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
A 1		General order	1		Rs. P.			
A 2		Order Book	1					
A 3		Order Book	24	5	10/-			
		order	2	2	-			
B 4		Order	1	1	5			
A 5		CMAR 10341	1	1	5			
		Order						
6		Order	1-	-	5.00			
7		order sheet	1-					

I have this

day of

198

examined

I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate

Munsarim

Date.....

Clerk

IN THE HON'BLE HIGH COURT OF JUDICATURE

AT ALLAHABAD, SITTING AT LUCKNOW.

Writ Petition No. 5658 of 1981.

Suraj Pal Petitioner.

Versus

Union of India through General Manager, Northern Railway, Baroda House, New Delhi, and another ... Respondents.

I N D E X.

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Lucknow.

Dated: 23.11.1981

H. L. Srivastava
(H. L. Srivastava)
Advocate
Counsel for the Petitioner.

IN THE HON'BLE HIGH COURT OF JUDICATURE
AT ALLAHABAD, SITTING AT LUCKNOW.

5658-81

WRIT PETITION NO. OF 1981.



Suraj Pal, aged about 54 years, son of Late Shri Mangar, Highly Skilled Grade I Machinist M.S.992. 4 in Locomotive Workshops, Northern Railway, Charbagh, Lucknow, resident of No. 58/231, Telpuruwa, Hussainganj, Lucknow.

..... Petitioner.

Versus

1. The Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.

2. The Additional Chief Mechanical Engineer (W), Locomotive Workshops, Northern Railway, Charbagh, Lucknow.

..... Respondents.

WRIT PETITION UNDER ARTICLE 226 OF
THE CONSTITUTION OF INDIA.

To:

The Hon'ble Chief Justice and his other Companion Judges of this Hon'ble Court.

The Petitioner, most respectfully, showeth as under:-

1. That the petition is directed against the premature retirement of petitioner from his service on 30.11.1981 erroneously by the respondents.

2.....

29/2/1981 or MS 992



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2. That the petitioner is working as a Highly Skilled Grade I Machinist ^{P.M.S. 992} in the Machine Shop of the Locomotive Workshops, Northern Railway, Charbagh, Lucknow, under the Respondent No.2.

3. That the petitioner joined the railway service in Class IV category as a Khallasi on 18.11.1947 at the age of 20 years and rose to his present rank of Highly Skilled Grade I Machinist by dint of his hard and honest labour with appreciation of his superiors.

4. That the petitioner is being made to retire from service on 30.11.1981 as per Retirement List of Loco staff during the year 1981, as circulated by the Deputy Chief Mechanical Engineer (W), Locomotive Workshops, Northern Railway, Charbagh, Lucknow, under List No. S.O. /988 dated 6.12.1980. A true copy of the relevant extract of the List in respect of the Machine Shop Pt.II Staff, including the petitioner, is being filed as Annexure 1 to this petition.

5. That the petitioner is an illiterate staff, and as such, at the time of his appointment when he was asked about his date of birth, he, being illiterate, could not give his exact date of birth and had told the concerned staff that his age was about 20 years on the date of his appointment to service on 18.11.1947, and, therefore, the petitioner's date of birth has wrongly been shown as 15.11.1923 in the Retirement List, filed as Annexure 1 to this Writ Petition.

6. That the actual date of birth of the petitioner is

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21.2.1941 M.S. 992



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4.8.1927 whereas in the service record of the petitioner it has erroneously been shown as 15.11.1923 which is nothing but a clerical error.

7. That the petitioner had not been in the know of this clerical error in his date of birth since he had stated ^{AB} that his age was 20 years on 18.11.1947 when he was appointed to service and cherished the idea in good faith that it had been recorded by the staff concerned as stated by him. It was only on circulation of the Retirement List (Annexure 1) on 6.12.1980 that the petitioner came to know of this clerical error in his date of birth.

8. That the petitioner thereupon moved a representation on 30.12.1980 requesting the Respondent No.1, through the Respondent No.2, for orders for the alteration of his date of birth from 15.11.1923, incorrectly recorded in his Service Record, to 4.8.1927, his actual date of birth in his Service Record. A photostat copy of the said representation dated 30.12.1980 (in Hindi), is being filed as Annexure 2 to this Writ Petition.

9. That the Respondent No.2, under his letter No. L/PC/MS-992 dated 27.7.1981, informed the petitioner that his case for alteration in his date of birth had not been agreed by the Respondent No.1. This letter of the Respondent No.2 neither carried any reason for the rejection of the petitioner's case nor any reference to the communication of orders of the Respondent No.1. A photostat copy of the said letter is being filed as Annexure 3 to this Writ Petition.

10. That the petitioner on advice of his old aged



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relatives that he had once been admitted in the Harijan Pathshala (Primary School), Barafkhana, Lucknow, by his parents, the petitioner approached the Pathshala Authorities.

11. That the petitioner did hectic efforts to get the information and after inspecting the old records of the said Pathshala, it was found that the petitioner had actually been admitted in the said Pathshala (Primary School) in the year 1936 by his parents.

12. That it was also found in the school records that his date of birth had been entered by the then school authorities as 4.8.1927. As the parents of the petitioner were poor and illiterate and as education was not compulsorily given to the Harijan families, the petitioner could not continue his further studies in the said Primary School and at last he left the school in the year 1938. *A photostat copy of the leaving Certificate is filed as Annexure 4 to this Writ Petition.*

13. That the petitioner made his second representation on 30.9.1981 enclosing, in original, the Leaving Certificate (Annexure 4) to the Respondent No.1, through Respondent No.2. The photostat copy of the said representation dated 30.9.1981 is being filed as Annexure 5 to this Writ Petition.

14. That it was mentioned in the said representation (Annexure 5) that the petitioner could not produce the above documentary evidence (Annexure 4) earlier with representation dated 30.12.1980 (Annexure 2) because the same was not available with him then.

15. That the Respondent No.2 by his letter No. L/PC/MS-992 dated 6.11.1981, but served on the petitioner on



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14.11.1981, that his representation dated 30.9.1981 (Annexure 5) for alteration in his date of birth would not be considered as his case had already been rejected by the Respondent No.1. It is surprising that even in the said letter dated 6.11.1981 (Annexure 6), the Respondent No.2 has not quoted any reference to orders of the Respondent No.1 by which the claim of the petitioner submitted through his representation dated 30.12.1980 (Annexure 2) for alteration in his date of birth in his service record has been rejected. It also shows that the representation dated 30.9.1981 (Annexure 5) has not even been forwarded to its addressee, the Respondent No.1. A photostat copy of the said letter dated 6.11.1981 is being filed as Annexure 6 to this Writ Petition.

16. That the petitioner is advised to state that the word 'already' used in Annexure 6^W connotes that the Respondent No.2 is adamant and prejudiced against rules and evidence otherwise he must have forwarded the petitioner's representation dated 30.9.1981 with its enclosure: Leaving Certificate (Annexures 5 & 4 respectively) to the Respondent No.1. The Respondent No.2 has no power even to consider the matter relating to the alteration in the date of birth of the staff working under him and to effect the same in their service records. The Respondent No.2 has, therefore, undoubtedly acted without jurisdiction in the matter.

17. That Para 145 of the Indian Railway Establishment Code, Volume I, specifically enumerates circumstances under which corrections & alterations in the date of birth of the non-gazetted railway employees can only be effected by the Respondent No.1 especially in respect of illiterate Class IV staff.



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18. That the Harijan Pathshala "Leaving Certificate" which is an authentic document for the correctness of the age/date of birth of the petitioner, has not been taken into consideration by the Respondents and thereby they have caused a grave injustice to the petitioner.

19. That the petitioner is advised to state that under the Rules to the extant - Matriculation Certificate, Municipal Birth Register, School Leaving Certificate and so on, are taken as confirmatory evidences for the correctness of the date of birth of a person.

20. That with a view to make his last efforts - the petitioner again submitted his another reminder on 12.11.1981 to the Respondent No.1 requesting for his case being considered sympathetically as the petitioner is being made to retire on 30.11.1981 erroneously. But the petitioner has not received any reply from the Respondents till today. The photostat copy of the said letter is being filed as ^{IV} Annexure 7 to this Writ Petition.

21. That as per the Harijan Pathshala 'Leaving Certificate' the actual date of birth of the petitioner is 4.8.1927 and not 15.11.1923, as mentioned in the Retirement List (Annexure 1) which is required to be corrected to 4.8.1927.

22. That the petitioner is advised to state that the Respondents have rejected his claim without assigning any reasons, and as such, the respondents, under legal & moral obligations, must communicate to the petitioner their reasons for arriving at a conclusion absolutely detrimental to the interest of the petitioner.

23. That the petitioner is advised to state that the

22 JUN 1982



Respondents have erred in not accepting the documentary evidence i.e. Harijan Pathshala Leaving Certificate (Annexure 4) which amounts to violation of the Principles of Natural Justice.

24. That the petitioner is advised to state that the rejection of his claim by the Respondents vide Annexures 3 & 7 are not speaking order, laconic and are bad for not recording reasons.

25. That the petitioner is advised to state that the Respondents have arbitrarily not considered the genuine circumstances of the petitioner which threatens to result in grave injustice and pecuniary loss to him.

26. That the petitioner is advised to state that the rejection of his claim for the alteration in his date of birth in his service record amounts to an order of compulsory retirement, contrary to rules governing his service and is violative of the Principles of Natural Justice and the rejection is arbitrary & malafide; as his retirement before attaining the age of superannuation amounts to punishment involving consequences such as loss of pay, status and deprivation of service and since it has not been made in consonance with Article 311 of the Constitution of India, the retirement of the petitioner before attaining his age of superannuation is liable to be quashed. The rejection of the petitioner's claim is contrary to law and is against the Principles of Natural Justice which prejudiced the petitioner for a legal approach against the Respondents.

27. That the petitioner has no other alternative efficacious and expeditious remedy to mend his grievances



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but to invoke the Writ Jurisdiction of this Hon'ble Court.

28. That being aggrieved by the threatening premature retirement of the petitioner, he is filing this Writ Petition on the following:-

22 JUNE 1992

G R O U N D S.

(a) - Because the retirement of the petitioner on 30.11.1981 will be pre-mature, as the Respondents have erred in not considering the Documentary Evidence submitted by the petitioner in support of his age.

(b) - Because the Respondents have failed to give reasons for rejecting the petitioner's claim which they ought to have given and, therefore, the rejection is cryptic.

(c) - Because the Respondents, in not accepting the Documentary Evidence (Annexure 4), have violated the very Principles of Natural Justice.

(d) - Because the rejection of the petitioner's claim by the Respondents without assigning any reasons is not a speaking order, laconic and is bad for not recording reasons.

(e) - Because the Respondents have committed an error on the face of the record. The error is flagrantly violative of the Rule 145 of the Indian Railway Establishment Code.

H. Durgalal

10.....

(f) - Because the arbitrary rejection of the Documentary Evidence submitted by the petitioner will be resulted in grave injustice and pecuniary loss to the petitioner.

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(g) - Because the rejection of the petitioner's claim amounts to compulsory retirement contrary to Rules governing the service of the petitioner.

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(h) - Because the rejection of the petitioner's claim is arbitrary & malafide, as the date of birth shown as 15.11.1923 in the service record, instead of 4.8.1927, is only a clerical error for which the petitioner, being illiterate, should not be made to suffer his loss of pay, status and deprivation of service by the Respondents.

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(i) - Because the retirement before attaining the age of superannuation amounts to 'Removal from Service' without observance of its formalities, which is against the consonance of Article 311 of the Constitution of India.

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(j) - Because the Respondents have acted without jurisdiction in not considering the Rule 145 of the Indian Railway Establishment Code.

(k) - Because the illegal rejection of the petitioner's claim without giving reasons is in violation of Articles 14 & 16 of the Constitution of India.

(l) - Because the Respondents have rejected the claim of the petitioner in colourable exercise of powers ignoring the Rule 145 of the Indian Railway Establishment Code.

R. Durvasula 11.....

(A)
(B)

(m) - Because the Respondent No.2 has no powers to take decision in the matter of the alteration in the date of birth.

(n) - Because the rejection of ~~claim~~ ⁹ claim of the petitioner by the Respondent No.2 (Annexure 7) is without jurisdiction as he has no powers to take decision on the matter.

(o) - Because the correction of age in the Service Record is valuable Legal Right of the petitioner.

(p) - Because the rejection of claim of the petitioner in age in his Service Record without reasonable opportunity is violative of Article 311 of the Constitution of India and of Natural Justice.

P R A Y E R.

WHEREFORE, the petitioner prays for the following reliefs:-

(i) - that a Writ of Certiorari or any other appropriate writ, direction or order in the like nature quashing the order of the petitioner's retirement from service on 30.11.1981, as per Retirement List dated 6.12.1980 (Annexure 1).

(ii) - that a writ of Mandamus or a direction or order of a like nature be issued against the Respondents to act according to Rules regarding the alteration in the date of birth.

H. J. Mirza 12.....

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(iii) - that a writ of prohibition or another appropriate writ, order or direction in the like nature be issued against the Respondents prohibiting them not to interfere in the service of the petitioner who is working as a Highly Skilled Grade I Machinist under the Respondent No.2.

(iv) - that any other writ, order or direction to which the petitioner may be found entitled from facts, pleadings and circumstances as stated in the Writ Petition.

(v) - that the petitioner be awarded the costs of the petition.

Lucknow.

Dated: 23. 11. 1981.


(H. L. Srivastava)
Advocate
Counsel for the Petitioner.

ANNEXURE No. 12
CB

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
SITTING AT LUCKNOW BENCH, LUCKNOW.

Writ Petition No. 1981 of 1981
A/17

Suraj Pal ..Petitioner

Versus

Union of India through General ..Respondents
Manager, Northern Railway,
and another

ANNEXURE NO.1

(EXTRACT OF THE RETIREMENT LIST FOR THE YEAR 1981)

S.O.No.988/LOCOMOTIVE(WORKS)/CHARBAGH Dated: 6/12/1980

The following staff will attain the age of superannuation and will be retired under age-limit on the afternoon of the dates noted against each.

They should be cleared on all accounts before settlement.

Sl. No.	Name & T.No.	Designa- tion	Date of appoint- ment	Date of Birth	MACHINE SHOP. Pt.II		Date of Retire- ment	Remarks
82.	Munnilal M.S.778	H/Sk.Gr.I	5.2.45	16.1.23			31.1.81	
83.	Dwarka Prasad M.S.782	-do-	5.2.45	17.1.23			31.1.81	
84.	Gaya Prasad MS 905	-do-	4.11.40	5.11.23			30.11.81	
85.	Ram Autar M.S.947	-do-	2.10.44	20.9.23			30.9.81	
86.	Ganga- Prasad M.S.957	-do-	29.9.43	28.9.23			30.9.81	
87.	Suraj Pal M.S.992 W	-do- Mach.		18.11.47	15.11.23		30.11.81	
88.								

contd. 2/-

2y 2.5 in 1 m MS 992



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:-2:-

Sd/- illigible
For Dy. Ch. Mech. Engr. (W)
Loco Shop Charbagh, Lko.

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Copy to :-

MAX KEYMAX
All SS, AS (PB), AS(TD), All D/Clerks,
SA/CB, PPS, Drawing Office for information and
necessary action. This order must be noted by
the staff who are retiring and their acknowledgement
obtained.

Sd/-
for Dy. Ch. Mech. Engr (W),
Loco Shop Charbagh, Lko

TRUE COPY

[Signature]
PATENT COMMISSIONER
High Court, (Lucknow - India)
LUCKNOW.

No. 641336
Date
23/11/81

14/17

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH, LUCKNOW.

Writ Petition No. of 1981 14/17

Suraj Pal

Petitioner

Versus

Union of India through
General Manager Northern
Railway and another

Respondents.

ANNEXURE NO.2

22/25/1981 118-992



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ANNEXURE B

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लेखा ५

मानवीय महा पूर्वान्ध,
उत्तर छोड़,
छोटा हाउस,
नहीं दिलो !

विवाह:- "गहत जन्म-तिथि की ठीक बताई दिए ।

दावा :- उप वस्य पाँच बम्बिन्सा, उत्तर छोड़, छोड़ी वर्षाप,
बाबौग, छलता ।

प्रारंभिक

निवेदन है कि प्राथीं वर्षीय सतिये फ़िल्ड में गहत जन्म-तिथि के सुधार द्वारा अनुरौद्धरण कराया है कि :-

(१) प्राथीं जाटव जाति (अनुसृचित जाति) का है । ब्रिटिश शासन के समय अनुसृचित जाति के लोगों का स्कूल में जाना विज्ञी था, साथ ही प्राथीं के बातों पिंडा आदि सभी उत्तिष्ठान ये इसलिए फ़िल्ड का मूल्य न समझने के कारण प्राथीं की किसी भी स्कूल में जिल्डा वे निष्पक्ष नहीं भीड़ा गया ।

(२) प्राथीं पिंडे द्वारा इडाके का रखने वाला है वहाँ पर क्षेत्र भी फ़िल्डा का अभाव था ।

(३) प्राथीं जब छोड़ी में भागा होने के लिए आया तो कर्वं प्रहोदय ने अपने घर से जन्म तिथि २४ वर्ष उम्र लिख दी थी जैसे कि अब प्राथीं की अपनी सतिये फ़िल्ड के दारा जाता हुआ है ।

(४) प्राथीं की सही जन्म तिथि ४/८/२७ है ।

(५) प्राथीं ने अपनी जन्म तिथि का बोट में दिया गया रुकनामों की प्रधानिका कार्यालय प्राथींना पत्र के माध्यम संलग्न कर रहा है ।

अतः अनुरौद्धरण है कि प्राथीं एक अनुसृचित जाति का सदस्य है, पर फ़िल्डा पूर्वक रिचार्ड कर्वं द्वारा प्राथीं के सतिये फ़िल्ड में गहत जन्म तिथि १५/१/२३ की काट का सही जन्म तिथि ४/८/२७ लिखी की अपनी विशेष विधिकार दावा कूपा वर्ते ।

धन्यवाद ।

प्राथीं

सू. २०५८०

(सूत्र पाल)

ठिनैं - एम्पर्सन्स ६६२
ट्रैड मॉर्गनिस्ट राइटीस्क्वार

मॉर्गनजाप छोड़ी वर्षाप, उत्तर छोड़ी
बाबौग- छलता ।

दिनांक : ३०.१२.८०

सू. २०५८० MS ९९२

S. P. Singh
O.A. COMMISSIONER
High Court, (Lucknow) (nch)
LUCKNOW.

No. ५५३३६
Date २३/१०/८१



IN THE HON'BLE HIGHCOURT OF JUDICATURE AT ALLHABAD
LUCKNOW BENCH, LUCKNOW.

Writ Petition No. or 81

Suraj Pal

Petitioner

Versus

Union of India through
General Manager, Northern
Railway and another

Respondents

ANNEXURE NO.3

ANNEXURE NO.1

R.—1776/17—Feb., 77—2,50,000 P.

मी. एम. 1776/17-2,50,000
बनरेल 2/ गोटा गोली ब्रह्मगंगा

उत्तर रेलवे NORTHERN RAILWAY

No L/Pe/MS 992
Dated 27-2-1981

Sri Suraj Pal No MS 992

HISIC 8/2 Machinist

C/o SS/MS. Loco. Co. UCO

Ref.—Your application dated
30-12-80 for alteration in
date of birth.

With reference to the above
application you are hereby
informed that your case has
not been agreed to by
General Manager (P), Hd. Office
New Delhi.

Asstt Chief Mech. Engineer
Charbagh, Lucknow



27251411 MS 992

OATH COMMISSIONER
High Court, (Lucknow Bench)
LUCKNOW.

No. 441336
Date 23/11/81

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH, LUCKNOW.

WRIT PETITION No. of 81

8/2

Suraj Pal

..Petitioner

Versus

Union of India through
General Manager, Northern
Railway and another

..Respondents.

ANNEXURE NO. 4

ANNEXURE NO.

स्कूल वथा रजिस्टराइज़िट संख्या ४५४	मण्डल (ज़िला) लखनऊ
प्रधान द्वारा दायरा भाषणी प्राप्त	दिवस
१२/१०८/१९८१ (३) दिनांक १३-८-८१ (अ) नाम करने का कारण प्रेतानांक-इस्तम्भ	
नाम विद्यार्थी स्कूल पर्सन	(ब) आवरण उम्र
जन्म तिथि २० अगस्त १९८१ सन्दर्भ संख्या (स) नाम उच्च परीक्षा जो उत्तीर्ण को व	
स्कूल छोड़ते समय आयु - (४-२-१९८१)	वर्तुर्ण तिथि २० परामृ
दृप्ति मास	अध्याक्ष कक्षा जिसमें नाम करा
पिता का नाम उम्र जन्म तिथि	(द) विद्यार्थी की भाषा हिन्दी
माता का नाम उम्र जन्म तिथि	अध्याक्ष ओविडियक सूचना:-
उत्तर प्रदेश में रहने की जन्म स्थान उम्र	(१) वर्षात् यह निशुल्क का
प्रदेश उम्र जन्म तिथि	(२) कक्षा निर्वाचित तिथि से:-
प्रवेश रेफर्म दर कम संख्या	(ब) स्कूल खुलने की दिन संख्या
स्कूल प्रवेश का अन्तिम दिनांक	(ब्र) विद्यार्थी की उपस्थिति संख्या
स्कूल प्रवेश का अन्तिम कम संख्या	(स) बीमारी की दिन संख्या
नाम करने का दिनांक	(द) पिता का व्यवसाय
दिनांक १२ मार्च १९८१	इस्ताम्बर प्रधानाध्यापक
	१० रुपये

नोट - (१) उपर्युक्त उल्लेख एवं और सुन्दर हो तथा प्रधानाध्यापक अपने इस्ताम्बर के बनुपार हो द्वारा इस्तम्भ से उत्तम

(२) स्टॉफिकेट का नेब प्रेस्फर रजिस्टर के बनुपार हो द्वारा इस्तम्भ से उत्तम

(३) आवरण यंत्रणा में निर्वाचित हो

(४) आवरण यंत्रणा में निर्वाचित हो

२५२ जून १९८१ MS 992

Signature
OATH COMMISSIONER
High Court, (Lucknow Bench),
LUCKNOW.

No. 661336
Date 23/11/81



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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH, LUCKNOW.

Writ Petition No. of 1981 K/57

Suraj Pal

Petitioner

Versus

Union of India through
General Manager, Northern
Railway, and another.

Respondents.

ANNEXURE NO.5

21251181 MS 992



18/11/81

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ANNEXURE NO:

To,

The General Manager (P),
Northern Railway,
Baroda House,
NEW DELHI

ADDRESS:- SURAJ PAL
T.No. MS-992,
Highly Skilled,
Machinist Gr.I,
Machine Shop,
Locomotive Works,
Charbagh, Lucknow.

Respected Sir,

SUB:- Alteration in date of birth.

With due respect and humble submission, I beg to lay down the following few lines for your honour's kind consideration and sympathetic orders:-

That I was appointed as khallasi in Locomotive Works, N.Rly., Charbagh, Lucknow on 18-11-1947 and my date of birth was recorded by the then dealing clerk in my service register as 4-11-1925. I was semi illiterate employee. According to service record my date of birth is recorded as 14-11-1925 which I came to know from the list of retiring employees circulated by the Dy. C.M.E. (W)/CB-LKO.

When I came to know this fact that I am likely to retire then on 30-11-'81 and I told the fact amongst some of my relatives they informed me that you are hardly of 54 years of age, which you can verify from the Institution "Harizan Pathgala, Baraf Khana, Lucknow where you studied upto the standard of class II during the period when your father were working as a private labourer in his poor days and as he could not manage for the further studies you left the Institution.

On knowing this fact I contacted the Head of the Institution to obtain a Transfer Certificate for my actual date of birth, the Head of Institution made his best efforts to find the very old record for the year 1938 which took some months. Now I have been issued a Transfer Certificate, wherein my date of birth is recorded as 4/8/1927 whereas in my service record my date of birth is recorded as 4-11-1925.

In this connection it is also pointed out that when I submitted an application for change of my date of birth on 30-12-80, on my application I was asked to produce any documentary proof in support of my date of birth, but as I can not submit the same for a few months my request for change for date of birth was turned down and I was informed via Addl: C.M.E. (W)/Charbagh, Lucknow letter No. L/PC/MS-992 dt: 27-7-1981.

Now I am enclosing herewith a photostat copy of Transfer Certificate issued by the Institution, Harizan Pathgala, Baraf Khana, Lucknow.

It is, therefore, requested to kindly administer the justice in my case and accept my request for change of my date of birth on the basis of documentary evidence.

For this act of kindness I shall ever remain grateful
to your honour.

Dated 30/10/1981.

signed
Yours faithfully, 27-11-1981

(SURAJ PAL) T.Ha. MS-992
Machine Shop Locomotive.

27-11-1981 MS. 992

R. Singh
OATH COMMISSIONER
High Court, Lucknow (U.P.)
LUCKNOW.

No. 141336
Date 23/11/81

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23/11/81
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IN THE HON'BLE HIGH COURT OF JUDICATURE AT
ALIHBAD, LUCKNOW BENCH, LUCKNOW.

Writ Petition No. of 81

Suraj Pal

Petitioner

Versus

Union of India through
General Manager, Northern
Railway and another.

Respondents.

ANNEXURE NO. 6

ANNEXURE NO.

W.P. - 75/81 + 1, 10,000 Pds.

मौल एल० 19-ए/ग.ल. 19-ए
जनरल 99 लोटा Genl. 99 Small

उत्तर रेलवे NORTHERN RAILWAY

No. 4/Pe/MS 992

Dated 6 - 11 - 1981

✓ Sri Suraj Pal + No. MS 992
High gr. I Machinst.
C/o SS/MS. Loco. C.R. U.C.

Sub:- Your application dated 30-9-81
for alteration in date of birth

With reference to the above application
you are hereby informed that your
application has been rejected by the Head Office
of the Northern Railway, New Delhi, as such no further
action is necessary.

Yours faithfully
Addl. Commr. (M)
H.R. C.R. U.C.

Suraj Pal
MS 992

Suraj Pal
MS 992

22-11-81 MS-992

S. R. Singh
JURIDIC COMMISSIONER
High Court, Lucknow, U.P., India
LUCKNOW.

No. 44/1336
Date 23/11/81

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH, LUCKNOW.

Writ Petition No. of 1981

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Suraj Pal

Petitioner

Versus

Union of India through
General Manager, Northern
Railway, and another

Respondents

ANNEXURE NO. 6

22 JUNE 1981 MS-992



REMINDER - FOR MOST IMMEDIATE ACTION.

The General Manager (P),
Northern Railway,
Baroda House,
New Delhi.

REGD. ACK: DUE:

A/X

Dated: 12.11.81

Sir,

Regarding:- Alteration in applicant's date of birth from 15.11.1923, as erroneously recorded by the office, to 4.8.1927, his actual date of birth, as recorded in his School Leaving Certificate.

.....

Reference:- Letter No. L/PC/MS 992 dated 27.7.1981 issued by the Additional Chief Mechanical Engineer (M), Locoshops, Charbagh, Lucknow.

The applicant, most respectfully, begs to submit as under:-

1. That the applicant is at present working as a Highly Skilled Machinist Grade I in Machine Shop and is being made to retire from service on 30.11.1981 A.M., in pursuance of the Retirement List of Loco Staff during the year 1981, as circulated by the Dy:Chief Mechanical Engineer (W), Locoshops, Charbagh, Lucknow, under misapprehension, when he should retire on 31.8.1985, as per documentary evidence.

2. That at the time of his appointment on 18.11.1947 as a Khallasi, his date of birth had been recorded in his Service Register as 15.11.1923 by the then Dealing Clerk and the same, so recorded by the Clerk, not having been advised to the applicant and the applicant being not literate in English (having read only upto II Class in the Harijan Pathshala), this incorrect date of birth continued to remain in his official records and the applicant had neither any occasion to know that his date of birth had incorrectly been recorded by the Office nor he could approach the authorities to get the same

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rectified earlier.

3. That it was only on the circulation of the Retirement List for the year 1981 by the Dy. Chief Mechanical Engineer (W)/Locoshops, Charbagh, Lucknow, under his List No. S.O./988 dated 6.12.1980, that the applicant came to know about his retirement from service on 30.11.1981 A.W., and that too, when he was asked to acknowledge the communication to him against his name.

4. That on 30.12.1980 - the applicant submitted his representation to the General Manager, Northern Railway, New Delhi, pointing out the error in his date of birth, and requesting him for its rectification from 15.11.1923 to 4.8.1927 thereby advancing his date of retirement as 31.8.1985, instead of as 30.11.1981.

5. That the Additional Chief Mechanical Engineer (M), Locoshops, Charbagh, Lucknow, under his letter No. L/PC/MS.992 dated 27.7.1981, advised the applicant that his request for alteration in his date of birth has not been agreed ^{by} you. Since no reference of your advice to the Addl. C.M.E.(M)/CB/Lucknow has been communicated to the applicant, a copy of his letter is being submitted alongwith this reminder for your kind consideration.

6. That the applicant, on having been advised for the submission of documentary evidence in support of his request for the alteration in his date of birth, furnished the original "Leaving Certificate" issued by the Head Master, Harijan Pathshala, Barafkhana, Lucknow, along with his 2nd representation dated 30.9.1981 addressed to you through the Additional Chief Mechanical Engineer (M), Locoshops, Lucknow, reply to which is still awaited.

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27 2G (W.C) MS 992

22/11/81
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21/11/81

7. That the "Birth Register" maintained at the 'Balda' Municipality or in the records of an Educational Institution is taken as an authentic document for the acceptance of the correctness of the date of birth. Since the applicant's date of birth 4. 8. 1927, as shown in the "Leaving Certificate" issued by the Head Master of the Harijan Pathshala, Barafkhana, Lucknow, had been recorded in the books of the Harijan Pathshala, decades ago; prior to 18.11.1947, the date on which the applicant's date of birth had been recorded by the Office as 15.11.1923 at the time of his appointment as a Khallasi - the latter date of birth i.e. 15.11.23 should neither be tenable nor acceptable as authentic; whosoever might have been responsible for this error.

8. That - while enclosing herewith Photostat copies of (1) Addl.C.M.E(M)/Loco/CB/Lucknow's letter No. L/PC/MS 992 dated 27.7.1981 and (2) applicant's 2nd representation dated 30.9.1981 alongwith (3) "Leaving Certificate" issued by the Head Master, Harijan Pathshala, Lucknow, on 18.8.1981 - it is earnestly requested that immediate action in the matter may kindly be taken to advise the applicant of the effect of his 2nd representation dated 30.9.1981 and this reminder, both addressed to you, by the 21st of November, 1981, at the latest, failing which the applicant shall be compelled for further steps at "SHRINE where TRUTH PREVAILS".

Thanking you for an immediate action as the applicant shall be made to retire erroneously on 30.11.81 A.M.

Yours faithfully,

22/11/81

(Suraj Pal), T.No. MS/992,
H.S.Machinist Gr:I/Machine Shop,
Loco Workshops, CB/Lucknow.

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22/11/81 MS. 992



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Through Messenger.

Copy to:-

Shri K. B. L. Wadhwa, Additional Chief
Mechanical Engineer (M), Northern Railway,
Loceshops, Charbagh, Lucknow,

for information and requisite action.

2725410

(Suraj Pal)

Enclosure: As above.

Recd into
Central Railway
B.M.S. (B.M.S.)
Lokeshops
2725410 MS-992


GATH COMMISSIONER
High Court, Lucknow (U.P.)
LUCKNOW.
No. 111336
Date 23/11/81



IN THE HON'BLE HIGH COURT OF JUDICATURE
AT ALLAHABAD, SITTING AT LUCKNOW.

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Writ Petition No. of 1981.



Suraj Pal

...

Petitioner.

Versus

Union of India through General Manager, Northern Railway, Baroda House, New Delhi, and another..... Respondents.

A F F I D A V I T

44336
23/11/81
I, Suraj Pal, aged about 54 years, son of Late ~~Shri Mangar~~ M.S. 992 S
Shri Mangar, Highly Skilled Grade I Machinist in the
Locomotive Workshops, Northern Railway, Charbagh, resident
of 58/231, Telpuruwa, Hussainganj, Lucknow, do hereby
solemnly affirm and state on oath as under:-

1. That the deponent is the petitioner and, therefore, he
is well acquainted with facts of the case.

2. That the deponent hereby verifies that the contents
of paras ~~1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 20 and~~ 21

of the Writ Petition are true to my personal knowledge
and those of paras ~~16, 17, 18, 19, 22, 23, 24, 25, 26, 27~~

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are believed by me to be true as they are based on
legal advice received by me.

3. That the Annexure 1 - the extract of the Retirement
List of the Locomotive Staff for the year 1981 - is a

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2125/11/81 M.S. 992



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true copy and the remaining Annexures 2 to 7 are the photostat copies of their originals.

212511/81 MS 992

Lucknow.

Deponent.

Dated 23. 11. 1981

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VERIFICATION

I, the deponent named above, do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my personal knowledge. No part of this affidavit is false and nothing material has been concealed; so help me God.

212511/81 MS 992

Lucknow.

Deponent

Dated: 23. 11. 1981.



I identify the deponent, Shri Suraj Pal, who has signed before me.

H. L. Srivastava
(H. L. Srivastava)
Advocate.

Solemnly affirmed before me on this day of 23rd November, 1981, at 10.15 A.M./P.M. by Shri Suraj Pal, the deponent, who is identified by Shri H.L. Srivastava, Advocate, High Court, Lucknow Bench, Lucknow.

I have satisfied my-self by examining the deponent that he understands the contents of this affidavit which has been read over and explained by me to the deponent.

S. D. Singh
OATH COMMISSIONER
High Court, (Lucknow Bench),
LUCKNOW.

No. 461336
Date 23/11/81

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postbox

नाम अदालत
मुकदमा नं०
नाम फरीदनर चान्दम
.....

longs to be the public benefactor.

21. **THE BIBLE** **THE** **NEW** **TESTAMENT**



July 1st

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June 11th 1911

IN THE HON'BLE HIGH COURT OF JUDICATURE

AT ALLAHABAD, SITTING AT LUCKNOW.

Civil Misc. Application No. of '81.

In re:

Writ Petition No. 5652 of 1981.



Suraj Pal, aged about 54 years, son of Late Shri Mangar, Highly Skilled Grade I Machinist in Locomotive Workshops, Northern Railway, Charbagh - resident of No. 58/231, Telpuruwa, Hussainganj, Lucknow. M.S.992

..... Petitioner.

Versus

1. The Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Additional Chief Mechanical Engineer (W), Locomotive Workshops, Northern Railway, Charbagh, Lucknow.

..... Respondents.

STAY APPLICATION.

The petitioner, most respectfully, states as under:-

That for the facts and reasons disclosed in the accompanying Writ Petition and its Affidavit, it is prayed that the operation of the Retirement Order dated 6.12.1980 passed by the Respondents contained in Annexure 1 so far as it relates to the petitioner may kindly be stayed till the pendency of the Writ Petition in the interest of Justice.

Lucknow.

Dated: 2. 11. 1981.

R. Durllauh
(H. L. Srivastava)
Advocate
Counsel for the Petitioner.

Himble Jha, J.

An employee is only entitled to the salary. If the writ petition is decided in favour of the petitioner, he will get the entire salary. Considering the entire facts, balance of convenience and irreparable loss I do not think that any case for stay is made out in favour of the petitioner. This application is rejected.

23/11/81. 2002. 22/11/81.

This is to inform that the reference of this application has been referred to the concerned authority for further action.

1. The concerned authority is to be informed of the reference of this application. 2. The concerned authority is to be informed of the reference of this application.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A Thornhill Road, Allahabad-211 001

No.CAT/Alld/Jud/ 68395 to 96 dated the : 20/5

T.A. No. 867 of 1987

Sunaj Dal

APPLICANT'S

VERSUS

RESPONDENT'S

Union of India

To

- 1- Shri H.L. Srivastava, Advocate, Lucknow High Court
Lucknow.
- 2- Shri B.M.N Kacher, Advocate, Lucknow High Court
Lucknow.

Whereas the marginally noted cases has been transferred by H.C. 110 Under Section the provision of the Administrative Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Petition No. 5650
of 198
of the Court of H.C. 110
arising out of order
dated _____
passed by _____ in

The Tribunal has fixed date
of 23-11-1989 1989, for the
hearing of the matter.
If no appearance is made
on your behalf by your some
one duly authorised to Act and
plead on your behalf
at C.A.T. Lucknow.

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

day of 24th August 1989.

dinesh/


DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency

Lucknow -

No. CAT/LKO/Jud/CB/3269 to 3271

Dated the : 23/1/90

T.A.No. of 867 198 (T)

(B)
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Singh RL

AFFILIATE'S

Versus

the State of India

RESPONDENT'S

To

Surya Singh, Slo. Manager
No. 80/1231, Tel. Bazaar
Hassainpur 2to.

Whereas the marginally noted cases has been transferred by
Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 868/81
of 198

The Tribunal has fixed date of

of the Court of Hassainpur

198. The hearing

arising out

of the matter.

of Order dated
passed by

If no appearance is made
on your behalf by your some
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

30 day of 1989.

dinesh/


DEPUTY REGISTRAR

① The State of India through Cognizance, recorded
make the petition.

② The Additional Chief Minister, Government
of Jharkhand Workshops, Bokaro
Charbagh, 2to.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow -

No. CAT/LKO/Jud/CB/ 3269

Dated the

23/11/90

T.A.No. of 867 1990 (T)

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Suraj Pal

AFFIDAVIT'S

Versus

Union of India

RESPONDENT'S

To

Suraj pal 510 manger
A/o no 80/231, Telpur wwa
Hussainpur 2k0

Whereas the marginally noted cases has been transferred by
It. C. 660 Under the provision of the Administrative
Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 5650/81

of 198

of the Court of

17-11-1990

arising out

of Order dated

passed by

The Tribunal has fixed date of
21.2.90. The hearing
of the matter.

If no appearance is made
on your behalf by your same
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

30 day of 11 1990.

dinesh/

DEPUTY REGISTRAR

2) The union of India through Com. M. R. R. Baroda,
House No. 20, Delhi

3) The Additional Chief Mechanical Engineer
of Locomotive workshops, No. 1 Rly.
Charbagh 2k0

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PHONE : NO. 77831

ANIL SRIVASTAVA

M. Sc., L.L.B.

ADVOCATE

B-9, SECTOR-H
NEAR SANGAM CROSSING
(OPP. L. I. C. COLONY IN SECT. I)
ALIGANJ EXTENTION
LUCKNOW-226 020

Your Ref. :

Our Ref. :

Date : 23-3-90

To,
The Deputy Registrar,
Central Administrative Tribunal,
Circuit Bench,
Lucknow.

Subject : TA No 867 of 1987(T) {W.P. No 5658 of 1981}
Suraj Pal Vs Union of India & others.
Decided on 21-2-90.

8/30

Sir,

I wish to obtain a photocopy of the petition for which I am prepared to deposit the necessary charges.

Please issue me a photo copy of the aforesaid petition alongwith annexures.

Thanking you.

lucknow

Dated 23/3/90

Sri Upadhyay, Counsel for A

It has been brought to my notice that the petition was filed in the High Court and on trans to only one copy therof has been received. Learned Counsel for the Respondent wants a copy of the petition on payment. There is no harm in it. Kindly obtain necessary payment in the form of postal order from the learned Counsel and supply a copy of the petition.

Mr. Upadhyay
23.3.1990
A.P.S.

Yours faithfully,
Anil Srivastava

(ANIL SRIVASTAVA)

ADVOCATE

Counsel for Respondents.

Deepak Choudhary
B.P. Choudhary
23/3/90

23/3/90

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IN THE HON'BLE HIGHCOURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH, LUCKNOW.

Writ Petition No. or 81

Suraj Pal

Petitioner

Versus

Union of India through
General Manager, Northern
Railway and another

Respondents

ANNEXURE NO.3

ANNEXURE NO.1

R. - 1770/17 - Feb. 77 - 2,50,000 P.
V. 1770/17 - Feb. 77 - 2,50,000 P.
NOL/Pe/MS 992
Dated 27-7-1981
✓ Sri Suraj Pal 7 NO MS 992
HHSIC D.I. Machinist
C/o SS/MS. Loco. Co. 000
Ref. - your application dated

30-12-80 for alteration in
date of birth.

With reference to the above
application you are hereby
informed that your case has
not been agreed to by
General Manager (P). Hd. Office
New Delhi.

D. C. S.
Addl. Chief Mech. Engineer
Charbagh, Lucknow

27/2/1981 MS 992

OATH COMMISSIONER
High Court, (H. C. N. O. N. B.)
LUCKNOW.

No. 461336
Date 23/11/81

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ANNEXURE B

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लिखा ५

माननीय महा प्रतिनिधि,
उत्तर भौति,
बड़ाला इलाम,
नहीं दिल्ली ।

ठिकायঃ- "गहत জন্ম-তিথি কী ঠোক করন কৈ লিখ ।

হাতা :- এ প্রক্ষেপ যাঁকে বর্ণিয়ন্তা, উত্তর ভৌতি, ঢাকী বর্ণিয়াপ,
বারাণ্সি রাজ্য ।

ব্যাখ্যা

নিষ্ঠেন হৈ কি প্রাণী জন্মী সত্ত্বে শিল্পাদ মেঁ বীকুল গহত জন্ম-তিথি কৈ
বুধা রে অনুরোধ কৰা হৈ কি :-

(১) প্রাণী জাত জাতি (অনুভূতি জাতি) কা হৈ । বিটজ জাতক কৈ
সম্পর্ক অনুভূতি জাতি কৈ নোৰ্ম কা স্বকু মেঁ জানা ভক্তি দা, সাথ হৈ প্রাণী কৈ
জাত পিতা আদি সম্ভো বজাইতা হৈ বসলিয়ে শিল্পা কা মুল্য ন সম্ভব কৈ
কাহা প্রাণী কী কিমো ভী স্বকু মেঁ জিল্লা কৈ লিখ নহো মিয়া গ্যাপ ।

(২) প্রাণী পিঙ্কে হু ইঠাকৈ কা রেনে রালা হৈ কুর্হা পা কৈ ভী ভী জিল্লা
কা ক্ষেত্র দা ।

(৩) প্রাণী জ্বল কেৱল মেঁ ভীতা রৈনৈ কৈ লিস রে তো কুর্হ পরৌদ্য কৈ কৰে
কৈ কৈ জন্ম তিথি ২৪ বৰ্ষা হু লিখ দা দী জো কৈ কৈ কুর্হ প্রাণী কী কৰে সত্ত্বে
শিল্পাদ কৈ দারা জাত কুৰ্হা হৈ ।

(৪) প্রাণী কী সহা জন্ম তিথি ৪/৮/২৭ হৈ ।

(৫) প্রাণী নৈ জন্মী জন্ম তিথি কা বৌট মেঁ দিয়া গ্যাপ স্বকুনামো কৈ
পুমাহিত কাহা প্রাণী পত্র কৈ সাথ স্থান কৰ রে রে হৈ ।

অনঃ অনুরোধ কৈ প্রাণী রক অনুভূতি জাতি কা সম্পর্ক হৈ পা
স্বকুনামো পুঁক তিবাৰ কৰত হু প্রাণী কৈ সত্ত্বে শিল্পাদ মেঁ গহত জন্ম তিথি
১৫/১/২৩ কী কাট কৰ সহা জন্ম তিথি ৪/৮/২৭ লিখৈ কৈ কৰে তিখে
বিপৰীত দারা কুৰ্হা হৈ ।

ধন্যবাদ ।

তিনাবি : ৩০.12.৮০

৪২০১৮০/MS ৯৯২

প্রাণী
৪২০১৮০/MS ৯৯২
(সুরক্ষা পাল)
৪০০- স্বকুনামো হুৰে
৪০০ সোনিস্ট রাখলীস্বকু
পুঁক প্রক্ষেপ কীড়ি কুশাপ, উত্তর ভৌতি
বারাণ্সি- রাজ্য ।

Signature
EX-1
High Court, Lucknow - U.P.
LUCKNOW.

No. ৫৪/৩৩৬
Date 23/11/81

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH, LUCKNOW.

WRIT PETITION No. of 81

Suraj Pal

..Petitioner

Versus

Union of India through
General Manager, Northern
Railway and another

.. Respondents.

ANNEXURE NO. 5

ANNEXURE NO.

लीपिंग सार्टिफिकेट	
स्कूल तथा रजिस्ट्रेशनहॉल संख्या १०२४	मात्रात्मक (लिटर)..... ल०८५०
प्राप्ति दाता विवरण	विवरण
१०/१००/११० (३) नियंत्रक ११-१-१५ (अ. नाम करने का कारण प्रेतानामान्तराल	(ब) आचरण उत्तरान
नाम विदायी शूरुत अंतर्गत अन्तर्गत अन्तर्गत (न) नाम उच्च परीक्षा जो उत्तीर्ण को ए	उत्तीर्ण तिथि २५-पास्त
ग्रन्त होइते समय आनु (५-०-११२)	अवधार काला वितरण नाम करा
विदायी की भाषा हिन्दी	(द) विदायी की भाषा
विदायी का नाम शूरुत अंतर्गत	३५ अंदरशील सूचना:-
नियंत्रक व अपेक्षा यह नियुक्त करा	(१) विद्यार्थी यह नियुक्त करा
तदक्रमी विद्यार्थी अन्तर्गत	(२) कला विद्यार्थी तिथि से:-
उत्तर प्रदेश में रहने वाली विद्यार्थी अन्तर्गत	(३) कला लूलने को दिन संख्या
प्रदेश का नाम एवं विद्यार्थी का नाम	(४) विदायी की उपस्थिति संख्या
प्रवेश राज्यान्तर का कला मरणा	(५) दोमारी की दिन संख्या
कला प्रवेश का अनुमति दिनांक	(६) विद्यार्थी का अवधार
कला प्रवेश का अनुमति कला संख्या	विवरण
नाम करने का विवरण	विवरण
विवरण १० वाला	विवरण १० वाला
	विवरण १० वाला

नोट- (१) उम्मीद एवं शोर सुदर हो तो अधिनाधारपक वृत्ति दृष्टिकोण से व्यवहार
 (२) वर्टोफोटो का नेत्र दृष्टिकोण रजिस्टर के बाहर हो तो विभिन्न वायरासों से व्यवहार
 (३) आवरण संस्थाएँ में विभिन्न विधियाँ।
 (४) अन्य विधियाँ विभिन्न विधियाँ हो सकती हैं जो दृष्टि तुक्रे की व्यवहार संदर्भ
 में विभिन्न विधियाँ हो सकती हैं।

242 JUN 1961

MS 992

OATH COMMISSIONER
High Court, Lucknow - 201303

No. 441336
Date 7/7/18

2/65

ORDER SHEET
IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P.

No.

5650

of 1981

vs.

K.W.

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
23.11.81	<p>Hon'ble. Jha. J.</p> <p>Admit. Jmme noteie.</p> <p>Sd. Jha.</p> <p>23-11-81</p>	
20	<p>C.M.W. 10341 (2) of 1981 Jarslay.</p> <p>Hon. Jha. J.</p> <p>An employee is only entitled to the salary if the writ-petition is decided in favour of the petitioner, he will get the entire salary considering the entire facts, balance of convenience and irreparable loss I do not think that any case for far stay is made out in favour of the petitioner. this application is rejected.</p> <p>Sd. Jha.</p> <p>23-11-81</p>	
	<p>24-12-1981 fixed w.p. for allent</p> <p>No. 35 off. parties vs 122 by Reg. Reg- k.w.s</p> <p>1-12-81</p>	

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
6.1.83	<u>Report</u> opp Party not - notice not received back	
	2 - Power of Sr. B.M.A. Keeler Admitted Filed	
6.1.83	<u>Advl. Regs</u> Seen service report dated 6/1/83. Service on 28 mos. deemed sufficient under Chapter VIII R. 12 of the Rules of Int. 28 mos. 2 is superseded by formal Proceed	
7/1/83		<u>Advl. Regs</u>
		<u>SK</u>

411 62 4142
 हाई कोर्ट इलाहाबाद, लखनऊ वैन्च लखनऊ
 (अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णिक (मुतफर्किक) प्रार्थना पत्र सं १९४२ में

W.P. सं ५६५८

सं १९४२ में

Soraj Lal

४१४२

प्रार्थी

Union of India through General Manager
 The Union of India v. N. Ray and another,
 through General Manager, Northern Railway
 Baroda Howrah, New Delhi.

प्रत्यार्थी

प्रत्यार्थी

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपर्युक्त लिखे मुकदमे के सम्बन्ध में
 के लिये प्रार्थनापत्र दिया है, अतः आपको आदेश दिया जाता है कि
 आप दिनांक २५ माह १२ सन १९४२ ई० को या उससे
 पहले उपस्थित होकर कारण बतलायें कि प्रार्थनापत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थनापत्र
 की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट
 या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के लिए नियमानुसार हो, उपस्थित न होगे

क्रमांक/No. 582

लगाये गये डिटक्टा का मूल्य ८०
 Amount of Stamps affixed Rs.

एक रजिस्टरेड ईमाई
 Received a Registered Insured.

पानेवाले का नाम
 Addressed to

बीमे की रकम (अको में)
 Insured for Rs. (in figures)

बीमा शुल्क ८० पैसे
 Insurance fee Rs. P.

भेजने वाले का नाम व पता
 Name and address of sender

हाक्वर निर्देशिका में दी गई शर्त के अधीन जारी की गई पानेवाल अधिकारी के हस्ताक्षर
 Issued subject to terms and conditions in P.O. Guide Sig. of Receiving Officer

प्रार्थी रजिस्टर
 इलाहाबाद / लखनऊ

सूचना— इस न्यायालय की १९५२ की नियमानुसारी के अध्याय ३७, नियम २ के आधीन प्राप्त तलबाना
 मिल गया।

तलबाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

१२

४१८

४१४२

हाई कोर्ट इलाहाबाद, लखनऊ वेन्च लखनऊ
(अध्याय १२, नियम १ और ७)

दीवानी विभाग

5688

B
63

प्रकीर्णक (मुतफर्क) प्रार्थना पत्र सं० १९ ई० ५८८
WL सं० ५६५८ सं० ८१ १९ ई० में
Suraj Pal प्रार्थी

Union of India, through General Manager, प्रति
The Additional Chief Mechanical Engineer (W) प्रत्यार्थी
Locomotive Works
North Indian Railway, Larkah, प्रत्यार्थी

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायाल में उपर्युक्त लिखे मुकदमे के सम्बन्ध में
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पहले उपस्थित होकर कारण बतलायें कि प्रार्थनापत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थनापत्र
की सुनवाई उसके बाद नियमानुसार विवृति किसी और दिन होगी।

वा किसी एडबोकेट
द्वारा, उपस्थित न होगे

W142

क्रमांक/No. 581

लगाये गये डाक टिकटों का मूल्य रु०
Amount of Stamps affixed Rs.पै०
P.
प्राप्त कियातारीख मोड़ा
Date Stampएक रजिस्ट्री बीमा*
Received a Registered Insured*पानेवाले का नाम
Addressed toबीमे की रकम (अंकों में) (शब्दों में)
Insured for Rs. (in figures) (in words)बीमा शुल्क रु०
Insurance fee Rs.

भेजने वाले का नाम व पता

Name and address of sender

डाकघर निवेशिका में दी गई शर्तों के अधीन जारी की गई पानेवाल अधिकारी के हस्ताक्षर
इस न्यायालय की रुक्साना अधिकारी Sie. of Receiving Officer

मिल गया।

तलबाना प्राप्त करने वाले कल्कि के हस्ताक्षर

इष्टी रजिस्ट्रार
इलाहाबाद / लखनऊ

गधीन प्राप्त तलबाना